

(b) if so, when it is going to be set up at Paradeep; and

(c) from where it is going to be shifted?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) No, Sir.

(b) Does not arise.

(c) Visakhapatnam.

Indo-Turkish Relations

343. SHRI DEIVEEKAN:
SHRI INDRAJIT GUPTA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Turkish Foreign Minister visited India in January, 1968 and held discussions with Indian leaders;

(b) if so, the details of the subjects discussed; and

(c) the steps taken for improving Indo-Turkish relations?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Yes, Sir.

(b) and (c). The subjects discussed and the steps proposed for improving Indo-Turkish relations are contained in the Joint Communiqué of January 9, 1968, issued on the conclusion of the visit of the Turkish Foreign Minister to India. A copy of the Joint Communiqué is laid on the Table of the House. [Placed in Library. See No. LT-51/68].

Agricultural income tax

344. SHRI DEIVEEKAN: Will the PRIME MINISTER be pleased to state:

(a) whether any final decision has been taken regarding the proposal of Planning Commission for levy of Agricultural Income Tax;

(b) if so, the nature thereof; and

(c) the reaction of State Governments in this regard?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) No, Sir.

(b) Does not arise.

(c) The matter is still under consideration by State Governments.

Resources for Agricultural Sector

345. SHRI DEIVEEKAN: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Planning Commission is considering the issue of raising larger resources for the agricultural sector; and

(b) if so, what are the main proposals under consideration in this regard?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Yes, Sir. The Planning Commission is considering the issue of raising larger resources for the agricultural as well as non-agricultural sector.

(b) The Annual Plan for 1968-69 containing the recommendations of the Planning Commission will be presented to the House in the current session.

MESSAGE FROM YEMENI PRIME MINISTER

346. SHRI DEIVEEKAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Yemeni Prime Minister has sent a message to the Prime Minister of India requesting India's aid and assistance; and

(b) if so, the nature of assistance asked for and the reaction of the Indian Government thereto?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Yes, Sir.

(b) Certain proposals have been received which are under consideration of the Government.

हिन्दी प्रशिक्षण योजना

347. श्री मोल्लू प्रसाद : क्या वैदेशिक-कार्य मंत्री 26 जून, 1967 के अतारंकित प्रश्न संख्या 3647 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या कारण है कि विभिन्न स्तरों पर कर्मचारियों को हिन्दी की अच्छी जानकारी नहीं है;

(ख) गृह-कार्य मंत्रालय की हिन्दी प्रशिक्षण योजना के अंतर्गत अब तक कितने अधिकारियों तथा अन्य कर्मचारियों को प्रशिक्षण दिया गया है; और

(ग) शेष अधिकारियों तथा अन्य कर्मचारियों को कब तक हिन्दी में प्रशिक्षित कर दिया जायेगा ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इन्दिरा गांधी) : (क) ऐसी उच्च हिन्दी के पर्याप्त ज्ञान की प्रत्याशा करना कठिन है जिसमें ठीक-ठीक और सुविधाजनक अभिव्यक्ति की क्षमता हो, विशेषकर उस पक्षों से जिसकी सिला-दीक्षा देश की राज-माष हिन्दी होने से पहले हुई हो ।

(ख) दिसम्बर, 1960 से जून, 1967 तक, हिन्दी प्रशिक्षण योजना के अंतर्गत क्रमशः

62 और 51 अधिकारी/कर्मचारी प्राप्त और प्रवीण की परीक्षाएं पास कर चुके हैं ।

(ग) हालांकि इस दिशा में प्रगति हो रही है फिर भी कोई समयवाधि बताना कठिन है ।

Rebel Naga leaders planning to go to China

349. SHRI S. S. KOTHARI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Mowu Angami and Isaac Siru, Leaders of the rebel Nagas army and foreign service are reported to be planning to go to China and that they contacted the Chinese Embassy while visiting Delhi;

(b) if so, the reasons for taking no action against them while in Delhi; and

(c) the action Government propose to take to curb such anti-national activity?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Information regarding the Underground Nagas and their movements is classified. Mowu Angami was not a member of any of the underground teams which came to Delhi for talks during the last two years. Issac Swu also did not come to Delhi for talks after October, 1966.

(b) The question does not arise.

(c) The Government of India have taken and are taking all necessary measures to prevent unlawful activities by the Underground Nagas.

1965 में हुए भारत-पाकिस्तान संघर्ष के दौरान पाकिस्तान द्वारा रोकੀ गई नावों तथा जहाज

350. श्री सीताराम केसरी : क्या

वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 1965 में हुए भारत-पाकिस्तान संघर्ष के दौरान पाकिस्तान द्वारा रोके गये 184 जहाजों तथा नावों के नीलामी के बारे में भारत सरकार द्वारा भेजे गये विरोध पत्र का उत्तर पाकिस्तान ने भेज दिया है ;

(ख) यदि हां, तो उसका व्यौरा क्या है; और

(ग) यदि नहीं, तो उन 184 जहाजों को नीलाम न होने देने लिये सरकार का क्या कार्यवाही करने का विचार है ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इन्दिरा गांधी) : (क) से (ग) . जी हां। पाकिस्तान सरकार ने अपने जवाब में और बातों के साथ साथ यह कहा है कि लड़ाई में जो संपत्ति ग्रहण कर ली जाती है वह ग्रहण करने वाली सरकार की हो जाती है और उसका निपटान करने के उसके कानूनी अधिकार को चुनौती नहीं दी जा सकती। भारत सरकार ने इस धारणा का यह कह कर प्रतिरोध किया है कि अंतर्राष्ट्रीय कानून में इस तरह के प्रस्ताव का समर्थन नहीं है और न ही यह राज्यों के व्यवहार के अनुकूल है। हमारी सरकार ने पाकिस्तान सरकार से फिर कहा है कि अगस्त-सितम्बर 1965 की भारत-पाक लड़ाई में जो संपत्ति और सामान ग्रहण कर लिया गया है, उसे ताशकंद घोषणा की व्यवस्था के अनुरूप, लौटाने के प्रश्न पर बातचीत की जाए।

Demand of Plebiscite in Nagaland

351. SHRI SITARAM KESRI:
SHRI VISHWA NATH
PANDEY:
SHRI O. P. TYAGI:
SHRI SREEDHARAN:
SHRI S. M. BANERJEE:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the underground Nagas have made demands for holding a plebiscite in the State to decide about the future of the area;

(b) if so, Government's reaction thereto; and

(c) whether Government have made any fresh proposals to resume the talks with the underground Nagas, if so, the latest position in this matter?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) No request for holding a plebiscite in Nagaland has been received from the Under-ground Nagas.

(b) Nagaland is an integral part of the Indian Union; the question of plebiscite for redetermining its status does not arise.

(c) Government of India have not been approached in the matter by the Under-ground Nagas.

Repatriation of stateless persons of Indian Origin from Ceylon

353. SHRI HEM BARUA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the repatriation of Stateless persons of Indian origin in Ceylon which was to be given effect to by January-February, 1968 has been delayed; and

(b) if so, the reasons therefor as also the time by which this repatriation is proposed to be given effect to?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (b). Applications for Ceylon and Indian citizenship are to be called simultaneously after the Ceylon Regulations under their legislation for implementing the Indo-Ceylon Agreement of 1964 have been approved by the Ceylon Parliament. Repatriation can only start after the grant of citizenship.

Joint Defence of S.E. Asian countries

354. SHRI HEM BARUA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the U.K. Government have decided to wind up its military, naval and air establishments in the Indian Ocean area in the course of the next two years;

(b) if so, whether it is a fact that certain South East Asia countries have prepared a joint defence pact for the security of the region; and

(c) if so, which are these countries and what role India proposes to play in this area?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Yes, Sir.

(b) and (c). We are not aware that any South East Asian countries are preparing a new joint defence pact for the region. However, there are indications that Malaysia, Singapore, Australia, New Zealand and U.K. might jointly consider the problem of defence consequent on the British military withdrawal.

India has a vital interest in further strengthening her close ties with neighbouring countries in South East Asia in the political, cultural and economic fields. In accordance with our

policy of non-alignment, we have no plans in regard to a regional military arrangement.

P.M.'s visit to NEFA

355. SHRI HEM BARUA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that she paid a visit to NEFA sometime back;

(b) if so, whether her visit was compelled by the reported intrusions of the Chinese into NEFA;

(c) whether any enquiry was made to this effect; and

(d) if so, the result thereof?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI):

(a) Yes, Sir..

(b) No, Sir.

(c) and (d). Do not arise.

Proof and experimental establishment

357. SHRI S. KUNDU: Will the Minister of DEFENCE be pleased to state:

(a) whether Government have considered any schemes for the development of Research and Expansion of Proof and Experimental Establishment at Chandipore (on Sea), Balasore;

(b) if so, the nature of such expansion and funds allotted for the year 1967-68 and funds likely to be allotted for the year 1968-69; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) and (b). Yes, Sir. A number of schemes

for the development of the Proof and Experimental Establishment at Balasore have already been implemented by Government. Some schemes in this regard are being progressed. These include the increase in the existing length of the acquired ranges to cater for the requirements of the new guns, the provision of certain other technical facilities, and civil works required to protect the ranges from sea erosion.

Funds allotted for 1967-68 comprised Rs. 6.44 lakhs in civil works and Rs. 40.50 lakhs for the purchase of stores for this establishment. For 1968-69, a provision of Rs. 16.67 lakhs for works and Rs. 69.05 lakhs for purchase of stores respectively is under consideration.

(c) Does not arise.

Manufacture of Avro-748

358. SHRI S. M. BANERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether some more AVRO-748 aircraft have been manufactured in Kanpur in 1966 and 1967;

(b) if so, the number of such aircraft; and

(c) whether adequate steps have been taken to step up the production?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE ((SHRI L. N. MISHRA): (a) Yes, Sir.

(b) 1966	3 aircraft.
1967	4 aircraft

(c) It is proposed to produce 6 aircraft in 1968-69 and step up production to 7 aircraft per year from 1969-70.

Contract Service of A. I. R. Staff Artists

359. SHRI S. M. BANERJEE: Will

the Minister of INFORMATION & BROADCASTING be pleased to state:

(a) whether the new contract of service for the staff artistes has been modified after having discussion with the All-India Radio Broadcasters and Telecasters Guild; and

(b) if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) and (b). The new contract from prescribing 55 years as age of retirement for Staff Artistes subjects to a limit of 20 years service was introduced on 30th September, 1967. This form was modified on 2nd November 1967 by deleting the 20 years service limit. The revised form is proposed to be further modified by raising the notice period for termination of service from 3 months to 5 months, as shorter notice was objected to by all the Staff Artistes including Staff Artists' Association and All India Radio Broadcasters and Telecasters Guild.

Instructions issued to Foreign Embassies regarding political asylum:

360. SHRI S. M. BANERJEE:
SHRI S. K. TAPURIAH:
SHRI B. K. DAS-
CHOWDHURY:
SHRI CHENGALRAYA
NAIDU:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a note has been issued to all the Embassies in India not to give political asylum to the defectors;

(b) if so, the details thereof and the factors leading to the issue of the note; and

(c) the reaction of the embassies thereto?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Yes, Sir

(b) A circular was issued to all Foreign Missions in India on 30th December, 1967, informing them that the Government of India did not recognise the right of Foreign Missions to give asylum, shelter or refuge to any person or persons within their premises as this was not within the purposes of a Diplomatic Mission and is also against the well established International practice. The Foreign Missions were asked that in future if they receive any such request, it should not be granted and the Ministry of External Affairs immediately informed. This circular was issued to remind Foreign Missions in India that such cases did not fall within their normal functions and to prevent the recurrence of such cases in future.

(c) The Ministry of External Affairs has not so far received any reaction from the Foreign Missions to the above circular.

Annual plans

361. SHRI SHIVA CHANDRA JHA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that because of inadequate foreign aid, India had to start the Annual Plans instead of embarking on a Fourth Five Year Plan just after the end of the Third Plan; and

(b) if so, how far the Annual Plans are dependent on the internal resources and how far, on foreign aid, if any?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER

OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Uncertainty about external assistance was one of the reasons.

(b) The Annual Plan for 1966-67 took credit for Rs. 1321 crores of internal resources and Rs. 900 crores as external assistance for the Public Sector Plan. The comparable figures for the 1967-68 Plan are Rs. 1245 crores and Rs. 1001 crores

Chinese atomic explosion

362. SHRI SHIVA CHANDRA JHA:
SHRI HEM RAJ:
SHRI NIHAL SINGH:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that China has made another atomic explosion recently;

(b) if so, the reaction of the Indian Government thereto from the defence of the Indian territory point of view;

(c) whether Indian is in a position to face the Chinese nuclear offensive; and

(d) if so, to what extent?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) to (d) Yes, Sir. China conducted a nuclear test on 24th December, 1967 but its actual character is a matter of some doubt

The impact of Chinese nuclear development on our defence has been discussed at length in the previous sessions of Parliament. Attention is invited to the debate in the Lok Sabha on 21st June 1967 on a Calling Attention Notice and in the Rajya Sabha on 1st August, 1967 on Starred Question No. 184 and on 19th December, 1967 on Starred Question No. 623.

The development of nuclear weapons by China in so far as it has a bearing on our security is a subject of continuous assessment by Government.

Indian press

363. SHRI SHIVA CHANDRA JHA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the steps taken by Government for curbing the ownership concentration process in the Indian Press since the beginning of the First Five Year Plan; and

(b) the extent of success achieved?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) and (b). In pursuance of its basic objective, the Press Council of India has already undertaken a study in this regard. Its report will be finalised on receipt of replies to a questionnaire issued to various sections of the community in August, 1967. Further action will be considered by the Government in the light of the recommendations made by the Council after it has duly considered the replies to the questionnaire.

Employees of Indian Embassies knowing Hindi

364. SHRI VALMIKI CHAUDHARY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the percentage of the persons having working knowledge of Hindi posted in the Indian Embassies abroad; and

(b) whether the Embassies have opened Hindi Classes for popularising Hindi in other countries?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRI-

MATI INDIRA GANDHI): (a) In most Indian Missions abroad there are Hindi knowing personnel. It would be difficult to state exact percentages as the position changes with transfers and movements of staff.

(b) Hindi classes are being conducted in London, Accra and Colombo either directly by the Indian Missions in these capitals or with the support and encouragement of the Missions.

Chinese jet aerodromes on Sino-Nepalese border

356. SHRI BENI SHANKER SHARMA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government are aware that the Chinese have made a network of jet aerodromes all along the Sino-Nepalese border; and

(b) what protection Government propose to give to the civilians in the event of an aerial attack?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH). (a) Government have no information.

(b) The aerial threat to us in this region has been taken into account in our defence plan.

Charges for commercial broadcast

366. SHRI K. P. SINGH DEO: SHRI P. K. DEO:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the A.I.R.'s tariffs for advertising time is twice and even more than the rates charged by the Radio Ceylon; and

(b) if so, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) and (b). The

advertisement rates of All India Radio's Commercial Service are higher than the rates charged by Radio Ceylon, in view of the superiority of the service, the appeal and coverage of the former. Apart from providing popular programmes, the AIR's Service is broadcast on medium-wave, which has resulted in boosting the sale of cheap single band medium-wave transistors and radio sets, thus helping the radio industry and which provides much better reception compared to the short-wave service broadcast by the Commercial Service of Radio Ceylon.

Contracts for Commercial broadcast

367. SHRI K. P. SINGH DEO:
SHRI P. K. DEO:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that many of the long outstanding publicity organisations have been kept out of the list of approved contractors for Radio advertising, whereas new-born units have been accepted; and

(b) if so, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI A. K. SHAH): (a) It is not the policy. Whichever comply with rules have been accepted.

(b) Does not arise.

तारिक अब्दुल्ला

368. श्री यशवन्त सिंह कुशवाह : क्या बहिष्कार-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पाकिस्तान ने शेख मुहम्मद अब्दुल्ला के पुत्र तारिक अब्दुल्ला को संयुक्त राष्ट्र संघ में अपना प्रतिनिधि नियुक्त करने का निश्चय किया है ;

(ख) श्री तारिक अब्दुल्ला का इस समय ठौर ठिकाना क्या है, वह किस देश का नागरिक है तथा उसका नाम-श्रीनगर की मतदाताओं की सूची में है; और

(ग) भारतीय नागरिकों को विदेशों जासूसों के रूप में भारत विरोधी कार्यवाहियां करने से रोकने के लिये सरकार ने क्या कार्यवाही की है ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा बहिष्कार-कार्य मंत्री (श्रीमती इंदिरा गांधी) : (क) सरकार को कोई खबर नहीं है।

(ख) हमारी सूचना के अनुसार वह लंदन में थे, लेकिन अब कहाँ है, इस बारे में हमें कोई जानकारी नहीं है। उनकी वर्तमान राष्ट्रीयता के बारे में हमारे पास कोई सूचना नहीं है। उनका भारतीय पासपोर्ट अक्टूबर 1965 में ही रद्द कर दिया गया था।

राज्य सरकार से प्राप्त सूचना के अनुसार, श्रीनगर की मतदाता सूची में उनका नाम है।

(ग) जब कभी भारतीय कानून के अंतर्गत कोई अपराध किया जाता है, तब उन व्यक्ति के विरुद्ध आवश्यक कार्यवाही की जाती है।

गजा में मारे गये भारतीय सैनिकों के परिवारों को प्रतिकर

369. श्री यशवन्त सिंह कुशवाह : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इजरायल और संयुक्त अरब गणराज्य के बीच युद्ध के दौरान हताहत भारतीय सैनिकों के परिवारों को प्रतिकर दिया गया है;

(ख) यदि हां, तो इसका ब्यौरा क्या है; और

(ग) यदि नहीं तो इसके क्या कारण है ?

प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह) :

(क) जी हां।

(ख) वित्तीय प्रबंधों के विस्तार देने वाला एक विवरण सभा पटल पर रखा है। [पुस्तकालय में रख दिया गया। देखिये संख्या LT—52/68]

(ग) प्रश्न नहीं उठता।

प्रसारण कार्यक्रमों में परिवर्तन

370. श्री यशबन्त सिंह कुशवाह : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या संसद द्वारा पारित राज भाषा विधेयक के लागू होने के परिणाम-स्वरूप प्रसारण कार्यक्रमों में कोई परिवर्तन किया गया है; और

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

सूचना तथा प्रसारण मंत्री (श्री के० के० शाह) : (क) और (ख). जी, अभी नहीं।

ताशकन्द घोषणा का क्रियान्वयन

371. श्री यशबन्त सिंह कुशवाह : क्या बंदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) पाकिस्तान ने अब तक ताशकन्द घोषणा का किस हद तक पालन नहीं किया है; और

(ख) इस संबंध में सरकार ने क्या कार्यवाही की है ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा बंदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) : (क) ताशकन्द घोषणा की अधिकांश व्यवस्थायें पाकिस्तान सरकार के इस बात पर पड़े रहने के कारण अधूरी ही रह गई है कि पहले तथा कथित काश्मीर विवाद पर "अर्थपूर्ण" बात चीत होनी चाहिए। पाकिस्तान सरकार की ओर से अनुकूल प्रतिक्रिया के अभाव में अभी तक जिन महत्वपूर्ण व्यवस्थाओं पर अमल नहीं किया जा सका है, वे हैं : भारत के आंतरिक मामलों में अ-हस्तक्षेप, व्यापार फिर शुरू करना, 1965 के संघर्ष के दौरान जन्त की गई संपतियों और आस्तियों की वापसी, आवागमन पर लगे प्रतिबंधों को हटाना, भारत विरोधी प्रचार को हतोत्साहित करना और नभ, थल और जल संचार को पुनः आरम्भ करना।

(ख) भारत सरकार ने कई मौकों पर यह बात कही है कि वह ताशकन्द घोषणा पर अमल के बारे में पाकिस्तान के साथ बिना शर्त बातचीत करने के लिये तैयार है और इस उद्देश्य की पूर्ति के लिये हर संभव प्रयास करने के लिये भी तैयार है।

रोम में भारतीय दूतावास

372. श्री राम सेवक यादव : क्या बंदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रोम में भारतीय दूतावास का स्थान बदला गया है;

(ख) यदि हां, तो क्या दूतावास के नये और पुराने भवन का किराया एक ही है, अथवा उस में बहुत अन्तर है ;

(ग) यदि किराये में बहुत अन्तर है, तो स्थान बदलने के क्या कारण हैं

(घ) क्या इस संबंध में रोम में रहने वाले भारतीयों से सरकार को कुछ शिकायतें प्राप्त हुई हैं; और

(ङ) यदि हां, तो वे किस प्रकार की हैं ?

प्रधान मंत्री, ग्रन्थ शक्ति मंत्री, योजना मंत्री तथा बौद्धिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) : (क) जो हां, फरवरी, 1966 में ।

(ख) नये मकान का कुल किराया (अवमूल्यन से पहले) 4198.60 रुपये था । नया मकान 4390६० (अवमूल्यन के पहले) किराए पर लिया गया था । अवमूल्यन के बाद से 6 जून 1966 से इस का किराया 6913-52 रुपए बैठता है ।

(ग) मकान मालिक 7 फरवरी, 1966 के बाद मौजूदा किराए पर पट्टे को नया करने के लिए तैयार नहीं था ।

(घ) जी नहीं ।

(ङ) प्रश्न नहीं उठता ।

Telugu Periodicals

373. SHRI M. N. REDDY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number, names, places of publication of various Telugu language periodicals and their comparative circulation per issue;

(b) the Central assistance and encouragement being extended to the language dailies and weeklies published from rural areas and district head-quarters; and

(c) what are the specific conditions for getting such assistance?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI

K. K. SHAH): (a) Necessary information is contained in the Report "Press in India, 1967—Part II" laid on the Table of the House on the 14th December, 1967.

(b) Systematic encouragement and assistance is given to the small and medium language newspapers by way of suitable advertisement support, preferential allocation of newsprint, sustained supply of press releases, feature articles, photographs, ebonoid blocks, etc.

(c) In the matter of release of advertisements, regularity in publication, reasonable standard of production and adherence to accepted journalistic ethics are taken into account.

बुन्देलखंड में रेडियो स्टेशन

374. श्री राम सिंह अयरवाल : क्या सूचना और प्रसारण मंत्री 18 दिसम्बर, 1967 के अतारंकित प्रश्न संख्या 478 3 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या बुन्देलखंड में इस बीच एक रेडियो स्टेशन स्थापित करने का निर्णय कर लिया गया है; और

(ख) यदि नहीं, तो विलम्ब होने के क्या कारण हैं ?

सूचना तथा प्रसारण मंत्री (श्री के० के० शाह) : (क) जी, नहीं ।

(ख) यद्यपि चतुर्थ पंचवर्षीय योजना में बुन्देलखंड क्षेत्र में एक रेडियो स्टेशन की व्यवस्था है, परन्तु हाल में साधनों और विदेशी मुद्रा की अत्यन्त कमी के कारण कुछ समय के लिए बुन्देलखंड प्रायोजन को कार्यान्वित करना सम्भव न हो सकेगा ।

Indian Embassies in South African countries

375. SHRI GADILINGANA GOWD: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the names of the South African Countries which became independent recently and where our country has established embassies;

(b) the names of countries where such embassies have not been established; and

(c) the reasons therefor?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS. (SHRI-MATI INDIRA GANDHI): (a) and (b). Botswana and Lesotho formerly known as Bechuanaland and Basutoland are two South African countries which attained independence on the 30th September and 4th October, 1966, respectively. The Government of India have recognized them, but have not established any Missions there so far.

(c) The question of covering these countries by concurrent accreditation is still under consideration.

Radio station at Kurnool

376. SHRI GADILINGANA GOWD: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal to instal a broadcasting unit at Kurnool, Andhra Pradesh; and

(b) if so, the action taken thereon?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) and (b). While considering the expansion of medium wave broadcast coverage in the country under the 2nd and 3rd Five Year Plans, Kurnool, along with Anantpur

and Cuddapah in Andhra Pradesh, was considered as one of the possible locations for a medium wave transmitter for serving the Rayalaseema area. Subsequently, as a result of detailed examination it was decided, in consultation with the State Government to locate the transmitter at Cuddapah and the same was commissioned in June, 1963.

Naval dockyard at Visakhapatnam

377. SHRI M. S. MURTI: Will the Minister of DEFENCE be pleased to state:

(a) whether the examination of the Report submitted by the team of experts regarding the proposed Naval Dockyard at Visakhapatnam has been completed and a decision taken thereon; and

(b) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) and (b). The Project Report has been received very recently and is being examined.

विदेशों में स्थित भारतीय दूतावासों में हिन्दी में किया गया काम

378. श्री तुलसीदास जाधव : क्या बंदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत की राज भाषा हिंदी में काम-काज करने के लिए विदेशी में स्थित भारतीय दूतावासों में इस समय क्या प्रबन्ध है;

(ख) भारत सरकार तथा भारतीय दूतावासों के बीच और भारतीय दूतावासों तथा विभिन्न विदेशी सरकारों के बीच हमारे देश की राज भाषा में पत्र व्यवहार करने के लिये क्या प्रयत्न किये जा रहे हैं; और

(ग) हिन्दी में काम करने के लिये भारतीय दूतावासों में कुल कितने कर्मचारी तथा अधिकांश नियुक्त किये गये हैं इन में से प्रत्येक भारतीय दूतावास में कितने हिन्दी के टाइपराइटर तथा पुस्तकालय हैं और इन दूतावासों में अन्य भाषाओं में समाचार पत्रों तथा पत्र पत्रिकाओं की अपेक्षा कितने भारतीय पत्र तथा पत्र पत्रिकाएं पहुंच रही हैं ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी): (क) आज कल विदेशों में अधिकांश भारतीय मिशन अपेक्षतया साधारण पत्र-व्यवहार हिन्दी में कर सकने की स्थिति में हैं। जिन अन्य कामों के लिये हिन्दी के ऊंचे पारिभाषिक स्तर की आवश्यकता पड़ती है, उन से कह दिया गया है कि वे इस मंत्रालय से सहायता लें।

(ख) हिन्दी में पत्र-व्यवहार करने की कोशिशें जारी हैं लेकिन इस के बावजूद भारत सरकार तथा विदेश-स्थित भारतीय मिशनों के बीच और भारतीय मिशनों तथा उन विदेशी सरकारों के बीच जहां वे प्रत्यायित हैं, हम हिन्दी में पत्र-व्यवहार कर सकने की स्थिति में अभी नहीं हैं। इस का मुख्य कारण यह है कि ऐसे कर्मचारियों की कमी है जो ठीक-ठीक और आसानी से अपने आप को हिन्दी में अभिव्यक्त कर सकें।

(ग) विदेश-स्थित अधिकांश भारतीय मिशनों में हिन्दी जानने वाले कर्मचारी सुलभ हैं। दो हिन्दी स्टेनोग्राफर और एक प्रशिक्षित टाइपिस्ट क्रमशः काठमांडू और मास्को में खासतौर से हिन्दी का काम करने के लिये नियुक्त किए गए हैं। गंगतोक, द हेग, कराची, काठमांडू, लंदन, मारशास, मास्को, न्यूयार्क, पीकिंग, सुवा, टोक्यो, और ट्रिनिडाड में स्थित भारतीय मिशनों के पास हिन्दी के टाइपराइटर भेज दिए गए हैं। अधिकांश भारतीय मिशन हिन्दी के समाचार-पत्र और पत्रिकाएं ले रहे हैं

हालांकि इस के सही आंकड़े सुलभ नहीं हैं। विदेश-स्थित 52 भारतीय मिशनों में पुस्तकालय हैं और उन्हें हिन्दी में पुस्तकें भेजी जा रही हैं।

डा० धर्म तेजा का प्रत्यर्पण

379. श्री तुलसीदास जाधव :

श्री बाल्मीक चौधरी :

श्री मृत्युंजय प्रसाद :

क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) कोस्टा रिका से डा० धर्म तेजा के प्रत्यर्पण के मामले में सरकार को क्या कठिनाइयां पेश आ रही हैं; और

(ख) डा० तेजा के विरुद्ध क्या आरोप हैं और मुकदमा कब चलाया जायेगा ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा वैदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी): (क) न्यूयार्क स्थित अमरीकी न्यायालय श्री और श्रीमती तेजा के प्रत्यर्पण के लिए राजी हो गया था लेकिन इस से पहले कि वह इस के आदेश जारी करता, ये लोग जमानत तोड़ आये और कोस्टारिका चले गए और वहां जा कर राजनीतिक शरण के लिए अर्जी दे दी। भारत सरकार ने इस अर्जी का कड़ा विरोध किया और तंजादम्पति के विरुद्ध मुकदमों से सम्बद्ध तथ्यों की ओर सर्वोच्च स्तर पर कोस्टारिका की सरकार का ध्यान आकर्षित किया। राजनीतिक शरण की अर्जी अब अस्वीकार कर दी गई है और वहां के राष्ट्रपति की ओर से कोस्टारिका सरकार द्वारा आदेश जारी कर दिया गया जिस में भारत सरकार को कोस्टारिका में प्रत्यर्पण की कार्यवाही करने की इजाजत दी गई है। भारत सरकार इस बारे में आवश्यक कार्यवाही कर रही है।

(ख) तेजा-दम्पति के विरुद्ध अपराधिक षडयंत्र, अपराधिक विमवासाघात (गबन)

घोखादेही (झूठे बहाने से चोरी) हिसाब-किताब में झूठ और जालसाजी के आरोप हैं जिन के जरिए उन्होंने गलत तरीके से लाभ खुद तो कमाया और परिणामस्वरूप जयन्ती शिपिंग कम्पनी लिमिटेड को कोई 30 लाख डालर का नुकसान पहुंचाया। ये आरोप भारतीय दंड संहिता की धारा 120 बी, 409, 420, 467 और 477-ए के साथ पठित, के अन्तर्गत लगाए गए हैं।

जहां तक मुकदमा शुरू करने का सवाल है, डा0 और श्रीमती तैजा के विरुद्ध आपराधिक कार्यवाही नई दिल्ली के एक मजिस्ट्रेट की अदालत में शुरू की गई जिस ने प्रथम दृष्टि में उन के खिलाफ मामला पाने पर 27 अप्रैल, 1967 को उन की गिरफ्तारी के वारंट जारी कर दिए। इस के और अन्य साक्ष्यों के आधार पर, डा0 और श्रीमती तैजा के खिलाफ संयुक्त राज्य अमरीका में प्रत्यर्पण की कार्यवाही शुरू की गई जहां कि वे रह रहे थे। लेकिन ये पूरी नहीं हो पाई क्योंकि वे जमानत तोड़ कर कोस्टारिका भाग गए। अब उन के खिलाफ कोस्टारिका में प्रत्यर्पण की कार्यवाही चल रही है और जब वे भारत वापस आ जायेंगे तो उन पर वे मुकदमे चलाये जायेंगे जो उन के खिलाफ यहां दायर हैं।

Sainik School, Goalpara

380. SHRI M. R. MASANI: Will the Minister of DEFENCE be pleased to state:

(a) the details of the teachers from various parts of the country employed in the Sainik School, Goalpara, Assam with **Statewise break-up**;

(b) whether lately there has been a demand that teachers from other States be immediately replaced by the local people;

(c) whether to back this demand, a lot of agitation against the School has been going on for some time past; and

(d) the action, if any, taken by Government in this regard?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) to (d). Information is being collected from the Sainik School, Goalpara and will be placed on the Table of the House in due course.

Role played by U.S. Embassy and British High Commission in Ouloug Zade affairs

381. SHRI PILLO MODY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the attention of Government has been invited to a press report published in the 'Times of India' dated the 28th December, 1967 to the effect that the Ministry of External Affairs have orally expressed their strong disapproval of the role played by the U.S. Embassy and the British High Commissioner's Office in New Delhi in Oulougzade affair;

(b) if so, the details thereof; and

(c) the reaction of the two diplomatic missions in question?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRI-MATI INDIRA GANDHI): (a) and (b). Yes, Sir. The U.K. High Commission was told that they should have informed us immediately Ulugzade had approached them for shelter. The U.S. Embassy was told that they should hand over Ulugzade to our care immediately as it was not within the purposes of a Diplomatic Mission to give asylum, shelter or refuge to any person or persons within their premises, and is also against the well established international practice.

(c) The US Embassy subsequently informed us that Aziz Ulugzade was leaving their premises and we took him in our care. to be dealt with in

accordance with our laws, regulations and international practice. The U.K. High Commission informed us subsequently that Ulugzade had been permitted by their Government to enter UK if he so desired.

Training of Ceylonese repatriates to India by Chinese

382. SHRI K. P. SINGH DEO: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware that Pekingites in Ceylon are actively organising volunteers in the North Ceylon and coastal regions from among the repatriates to India to undergo training in subversive activities; and

(b) if so, the steps taken by Government in this regard?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (b). Government of India have seen some press reports on the subject but have not come across any concrete information to this effect.

Film Finance Corporation

383. SHRI K. P. SINGH DEO:
SHRI MUNIBHAI J. PATEL:
SHRI A. SREEDHARAN:
SHRI P. GOPALAN:
SHRIMATI SUSEELA GOPALAN:
SHRI KAMESHWAR SINGH:
SHRI K. ANIRUDHAN:
SHRI S. S. KOTHARI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Film Finance Corporation of the Government of India had to write off debts amounting to Rs. 30 lakhs given to some film producers;

(b) if so, the reasons therefor;

(c) the steps taken by Government to recover the debts before these were written off; and

(d) the precautions and measures taken to safeguard the payment of loans thus advanced?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) No, Sir. The amount of bad debts tentatively written off upto 1966-67 was Rs. 12,66, 089. The writing off, however, is done with a view to presenting a correct picture of the accounts and does not debar the Corporation from pursuing legal and other steps to effect recoveries.

(b) Bad debts had to be written off on account of the failure of some films at the box office and due to the non-completion of some other films which resulted in blocking chances of repayment.

(c) Efforts were made, and are still in progress, to get incomplete films completed and released, to get the released films properly exploited in the open territories and to recover debts by suitable legal steps, wherever possible.

(d) All applications are scrutinised with a view to judging the thematic and cinematic value of the subject, professional competence of the producers, directors and artistes. Loans are sanctioned after detailed consideration in consultation with the professional experts on the staff on the Corporation. It is also made sure that the Procedure has actually invested his own share of money (which is normally 25 per cent of the budgeted cost of the film) before the Corporation commits itself and has executed a proper agreement that the picture will be hypothecated in favour of the Corporation. Due care is also taken in accepting sureties to safeguard realisation of loans.

Visit of Hostile Naga Chiefs to Delhi in January, 1968

384. SHR HEM RAJ:
SHRI ANBUCHZHIAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any hostile Naga Chiefs visited Delhi in January last;

(b) whether any talks took place between them and Government; and

(c) if so, the outcome of those talks?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) to (c). No, Sir. No talks were held in January between Government representatives and those of the Underground Nagas.

Indoctrination of Indian soldiers captured by Chinese in 1962

385. SHRI HEM BARUA: Will the Minister of DEFENCE be pleased to State:

(a) whether the investigation in regard to the indoctrination of the Indian soldiers and defence personnel captured by the Chinese in 1962 aggression has been completed;

(b) whether any report has been made and if so, the main features thereof; and

(c) whether a copy thereof will be laid on the Table?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) Yes.

(b) and (c). The report is a restricted one, of interest professionally to the Services. It is not considered desirable to make it public, particularly at this point of time when the occurrences dealt with in the report are some years old.

T.V. FOR EDUCATION PURPOSES

387. SHRI MOHSIN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state the steps taken to use TV for mass communication purposes in the educational field and also for other development purposes?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): At present TV in the country is confined only to Delhi. The programmes are essentially educational and informative in content. 323 schools receive TV lessons in Physics, Chemistry, General Science and English, while audiences at 217 Teleclubs view the evening programmes. In addition, there are community viewing centres in 80 villages around Delhi who receive special programmes on improved methods of Agriculture, Family Planning etc.

It is proposed to start similar Television Centres in Bombay, Madras, Calcutta and Kanpur as soon as the requisite resources are available.

Turkey's undertaking to supply arms to Pakistan

388. SHRI C. K. BHATTACHARYA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Turkey has undertaken to sell arms and ammunitions to Pakistan; and

(b) if so, the action taken by Government in this matter?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) No such information has come to our knowledge.

(b) Does not arise.

Books of Indian authors published in West Pakistan

389. SHRI D. C. SHARMA: Will the

Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether West Pakistan has published several books written by Indian authors without the previous permission of the authors;

(b) if so, the reaction of the Government of India thereto; and

(c) the action proposed to be taken in the matter?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Yes, Sir.

(b) As no bilateral agreement has so far been concluded with the Government of Pakistan on copyright, the Government are not in a position to take any effective action in the matter. The only step open to persons whose copyright has been infringed through such pirate editions is to resort to legal action in the courts in Pakistan. However in view of the present state of political and economic relations between the two countries, it is difficult for Indian nationals to adopt this course.

(c) The question of concluding a bilateral agreement with Pakistan is under the consideration of the Government.

China's 7th nuclear test

390. SHRI D. C. SHARMA:
SHRI SAMAR GUHA:

Will the PRIME MINISTER be pleased to state:

(a) whether China conducted its seventh nuclear test on the 24th December, 1967;

(b) whether any assessment has been made of the nuclear fall-out over India; and

(c) if so, the details thereof?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Yes.

(b) Yes.

(c) Measurable fallout occurred only for 10—12 days. As the fallout was only for a short period and the levels of radioactivity were only 1-2 per cent of the maximum permissible levels for continuous exposure, this fallout will not significantly give rise to health hazards.

Talks between India and Japan

391. SHRI D. C. SHARMA:
SHRI RABI RAY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether talks were held between India and Japan recently at New Delhi on International Affairs including the question of nuclear non-proliferation treaty and economic aid and development of trade between the two countries; and

(b) if so, the outcome thereof?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Yes, Sir.

(b) The discussions have contributed to a better appreciation of each other's point of view on various international issues and matters of mutual interest. Consequently, mutual understanding and friendship between India and Japan have been strengthened.

बेदबाड़ी क्षेत्र का दिया जाना

392. श्री वसवन्त : क्या बेददेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या नेहरू-नन करार के प्रायार

पर बेरूबाड़ी क्षेत्र को देने के बारे में निर्णय कर लिया गया है और यदि नहीं, तो विलम्ब के क्या कारण हैं; और

(ख) क्या पाकिस्तान ने नेहरू-नून करार की सभी शर्तों को पूरा किया है ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा बंदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) : (क) नेहरू-नून करार के अनुसार बेरूबाड़ी के एक हिस्से को पाकिस्तान को हस्तान्तरित करने से पहले, इस उद्देश्य से इस का सीमांकन होना है। यह हस्तान्तरण एक "निर्धारित दिन" से आरम्भ होगा जो केन्द्र सरकार सरकारी गजट में अधिसूचना द्वारा निर्धारित कर सकती है। यह अभी तक नहीं किया गया है क्योंकि बेरूबाड़ी संघ क्षेत्र में सीमांकन के विषय पर कलकत्ता हाई कोर्ट में एक रिट दायर है। इस हाई कोर्ट में 3 जनवरी, 1968 के अपने आदेश में एक आदेश पास कर प्रतिवादियों को, जिन में भारत सरकार भी शामिल है, "निर्धारित दिन" की घोषणा करने से रोक दिया और अर्जी-दारों को उन की विवादास्पद संपत्तियों के बारे में मुआवजा अदा करने से संबद्ध कानून समचित विधान मंडल द्वारा पास कर दिए जाने तक बेरूबाड़ी संघ का हिस्सा पाकिस्तान को हस्तान्तरित करने के उद्देश्य से बेरूबाड़ी संघ सं० 12 को सीमांतिक करने के लिए खम्भ खड़े करने से भी रोक दिया।

(ख) नेहरू-नून करार में इस करार में निहित निर्णयों के अनुसार, कतिपय विवाद-ग्रस्त क्षेत्रों में भारत-पूर्व पाकिस्तान की सीमा को अंकित करने की व्यवस्था थी। इन सीमाओं को अंकित करने का काम दोनों देश मिल कर ही कर सकते हैं। इस करार के कुछ अंशों पर अमल किया गया था। दूसरी महत्वपूर्ण व्यवस्थाओं पर अमल पर प्रगति की गति धीमी हो गई है क्योंकि पाकिस्तान ने यह कहकर सहयोग नहीं दिया कि संबद्ध क्षेत्रों का सीमांकन बेरूबाड़ी के साथ ही किया जा सकता है।

Deployment of Nuclear-powered Submarines in Indian Ocean

394. SHRI S. R. DAMANI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware of the reported move by the U.S. and Soviet Union to deploy nuclear-powered sub-marines in the Indian Ocean; and

(b) if so, the reaction of Government thereto?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (b). Government have no information on this.

सरकारी उपक्रमों संबंधी अध्ययन दल

395. श्री देवराव पाटिल : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकारी उपक्रमों में लाभ अथवा हानियों की जांच करने के लिये योजना आयोग ने कोई अध्ययन दल नियुक्त किया है; और

(ख) यदि हां, तो उस का व्यौरा क्या है ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना मंत्री तथा बंदेशिक-कार्य मंत्री (श्रीमती इंदिरा गांधी) : (क) जी, नहीं।

(ख) प्रश्न नहीं उठता।

Annual Plans

396. SHRI DEORAO PATIL: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a decision has been taken by the Planning

Commission that the Fourth Plan will begin in 1970 and till then every year will be covered by Annual Plans; and

(b) if so, what are the reasons for the three years break in the Planning?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (b). Attention is invited to the Prime Minister's Statement placed on the Table of the House on December 6, 1967.

Canada Committee

397. SHRI GADILINGANA GOWD: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government have taken decision on all the recommendations of the Chanda Committee in addition to decision already taken on Radio and Television; and

(b) whether a copy of the decision taken on the recommendation will be laid on the Table?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) Government has taken decisions on most of the recommendations of the Chanda Committee contained in four of its five Reports, namely, those on "Radio and Television", "Documentary Films and Newsreels", "Press Information and Publicity", "Advertising and Visual Publicity". The remaining recommendations are still under consideration at various stages. The fifth Report on "Co-ordination of the Media of Mass Communication" is still awaiting consideration, pending recommendation from the Administrative Reforms Commission which wanted its consideration to be deferred for some time.

(b) In addition to the last "progress report" placed on the Table of the House on the 18th December 1967, two more "progress reports" relating

to the Committee's Reports on "Press Information and Publicity" and "Advertising and Visual Publicity" will also be placed on the Table of the House during the current Session.

Iranian planes for Pakistan

398. SHRI GADILINGANA GOWD: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have verified the information contained in certain papers that aircrafts after repairs in Iran have come back to Pakistan; and

(b) whether any protest has been made to Government of Iran, if so, with what results?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (b). The Government of Iran have assured us at various levels that the F-86 aircraft sent to Pakistan were there only for repairs, servicing and modifications and would return to Iran ultimately. The Government of India, however, continue to receive reports that these planes are still in Pakistan.

Air and land violations committed by Pakistan

399. SHRI VISHWANATH PANDEY Will the Minister of DEFENCE be pleased to state:

(a) the total number of air and land violations committed by the Pakistan forces on the territory of India during the months of December, 1967 and January, 1968; and

(b) the action taken by Government in regard thereto?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) and (b). There was one instance each of land and air violation across the Cease fire Line in Jammu and Kashmir by

Pakistan, in the months of December 1967 and January 1968. Cease-fire violation complaints have been lodged with the United Nations Observers.

Underground Naga leaders' visit to China

400. SHRI YAJNA DATT SHARMA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a group of Naga underground leaders led by Mr. Muiva, the General Secretary recently met the Chairman Mao in Peking to solicit Chinese support;

(b) whether Mr. Muiva thereafter had gone to London to report the gist of talks with Chairman Mao to Mr. Phizo;

(c) whether Muiva has gone back to China and is staying there conspiring with China; and

(d) if so, the details in the possession of Government and the action taken to foil any evil designs of the Naga Rebels?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) to (c). Government of India have no information to this effect.

(d) All possible action is being taken to foil any such designs.

Indian stranded at London Airport

401. SHRI S. K. TAPURIAH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been invited to a press report published in the *Hindustan Times* on the 16th January, 1968 regarding several Indians who were

stranded at London Airport by the British Immigration Authorities for want of valid travel papers;

(b) if so, under what circumstances the Indians were given clearance by the Customs and Immigration Authorities at various ports of India; and

(c) whether any investigation as to the circumstances leading to their travel without valid papers has been conducted and the details of the findings and action taken, if any, against the Officers responsible for negligence of duty?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Yes, Sir. According to Government's information, 11 Indians were refused admission in the U.K. by the Immigration authorities at London airport on January 14, 1968. Out of these one had travelled on a British passport which was found by the British authorities as forged. The remaining 10 persons, who travelled on valid Indian passports, were refused admission as, according to British Immigration authorities, they did not qualify for entry into U.K. under the British Commonwealth Immigrants Act, 1962.

(b) Since the persons concerned were in possession of valid passports, they were cleared by the Customs and Immigration authorities at various ports in India. Indian Passport holders intending to go to U.K. are, however, cautioned that before they proceed to U.K., they should obtain entry permits from the British High Commission in India as a measure of precaution.

(c) Does not arise.

Display of indecent and obscene posters

402. SHRI K. HALDAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have re-

quested the State Governments to take steps to control the display of indecent and obscene posters and advertisements;

(b) if so, the details of the proposal; and

(c) the steps Government propose to take for its enforcement?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): (a) Yes, Sir.

(b) The attention of the State Governments was drawn to section 292 of the Indian Penal Code, which permits action against obscene materials. The attention of the State Governments had also been drawn to section 142 of the Delhi Municipal Corporation Act, which lays down that every advertisement meant for public display has got to be submitted for approval of Commissioner from the point of view, *inter alia*, of obscenity. The State Governments were requested to consider the inclusion of similar provisions in the bye-laws of Municipal Committees in their State jurisdiction to control the display of indecent and obscene posters and advertisements.

(c) Action in regard to the curbing of publicity of obscene materials under Indian Penal Code or under any special local Act is dependent upon the State Governments, many of whom *e.g.* Punjab, Rajasthan, Himachal Pradesh, Mysore, Bombay, Gujarat, Kerala, Bihar and Andhra Pradesh, have already initiated suitable action.

Defections of USSR nationals from India

403. **SHRI J. N. HAZARIKA:** Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that, formally or informally, the Government of USSR have expressed their anxiety over frequent defections by their

nationals while visiting India and have threatened that they would withdraw their technical personnel, presently engaged in the various developmental projects, in these circumstances; and

(b) if so, the reaction of Government thereto?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) The USSR Government have informally expressed their anxiety over some cases of Foreign Missions in India granting asylum in their premises to Soviet nationals visiting India. They have, however, on no occasion threatened to withdraw their technical personnel, presently engaged in the developmental projects.

(b) A circular was issued to all Foreign Missions in India on 30th December, 1967 informing them that the Government of India do not recognise the right of Foreign Missions to give asylum or shelter or refuge to any person or persons within their premises as this was not within the purposes of the Diplomatic Missions and is also against the well established International practice. The Foreign Missions were asked that in future if they receive any such request, it should not be granted and the Ministry of External Affairs should be immediately informed.

The above circular was issued to remind Foreign Missions in India that such cases did not fall within their normal functions and to prevent the recurrence of such cases in future.

Field firing practice near villages in Amritsar District

404. **SHRI G. S. DHILLON:** Will the Minister of DEFENCE be pleased to state:

(a) whether residents of villages

Subhraon and Kutiwala in Amritsar District have complained to the authorities against continued field firing practice on their lands for the last few months;

(b) whether the owners of land, which is being used for field firing practice have been given any compensation;

(c) if so, how much amount has been given to them;

(d) the criteria laid down for compensation to the owners of land which could not be cultivated because of field firing practice;

(e) whether Government intend to stop or shift the field firing to areas other than these villages; and

(f) if so, the time by which this field firing practice will be discontinued in this area?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) to (f). The information is being collected and will be placed on the Table of the House.

Indians in Zanzibar

405. SHRI K. N. PANDEY: Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) whether the Zanzibar Government have decided to expel the Indians who have left the country since 1964; and

(b) if so, the reaction of Government thereto?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Nearly 1500 persons of Indian origin left Zanzibar soon after the revolution in January, 1964. The Zanzibar Government have

banned their return to look after their property and business. This ban still continues.

(b) The Government of India have through their High Commission taken up the matter both orally and in writing with the Tanzanian Government. As a result a Naturalisation Bureau has been set up and applications for renewal of resident permits issued to Asians of Indian origin are pending with the Tanzanian authorities who are scrutinising them. About 20 cases have so far been favourably decided on production of evidence that arrangements for departure from the Island were made before the revolution.

Pension to service personnel

406. SHRI RANJIT SINGH: Will the Minister of **DEFENCE** be pleased to state:

(a) whether benefits of enhanced rates of pension were extended to all service personnel killed during the Chinese aggression in 1962 and Kutch Operation in 1965 *vide* Government of India, Ministry of Defence letter No. 195163|PEN-C, dated 16th September, 1966;

(b) whether this was made applicable with retrospective date *i.e.* October, 1962 to those killed in action against Chinese aggression; and

(c) whether these benefits were extended with retrospective date to those killed in action against Naga hostiles?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) and (b). Certain enhanced special family pensionary awards were sanctioned in the case of Service Officers and Personnel who were killed in action on the front during the operations against Pakistan on or after 5th August 1965, *vide* Government of India, Ministry of Defence letters No. 195163|Pen-C, dated the 17th September, 1965 and

No. 195163|Pen-C, dated the 7th October, 1965. These benefits were later extended to Service officers and personnel killed during the operations which took place as a result of the Chinese aggression in 1962 and the Kutch operations in 1965, vide Government of India letter No. 195163|Pen-C, dated the 17th November, 1965. In the case of those killed in action during the operations which took place as a result of the Chinese aggression, these benefits are applicable with effect from the 17th November, 1965, the date of issue of the Government orders extending the benefits to this category of personnel.

(c) As regards those who are/were killed while fighting against armed hostiles like Nagas, the liberalised pensionary awards are applicable to cases arising on or after 16th September, 1966, the date of issue of the relevant Government orders.

मध्य प्रदेश के लिये वर्ष 1968-69 की
वार्षिक योजना

408. श्री गं० च० दीक्षित : क्या
प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वर्ष 1968-69 की
वार्षिक योजना के अन्तर्गत मध्य प्रदेश की
विभिन्न परियोजनाओं के लिये अस्थायी लक्ष्य
निर्धारित कर लिये गये हैं; और

(ख) यदि हां, तो उस का ब्यौरा क्या
है ?

प्रधान मंत्री, अणु शक्ति मंत्री, योजना
मंत्री, तथा वंशेक्षिक-कार्य मंत्री (श्रीमती
इंदिरा गांधी) : (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

India-Pak relations

409. SHRI K. SURYANARAYANA:
Will the Minister of EXTERNAL
AFFAIRS be pleased to state:

(a) whether the Prime Minister has

received any proposal from the President of Pakistan through the Prime Minister of USSR to settle its problems with India on the basis of Tashkent Declaration;

(b) if so, the details thereof; and

(c) the steps Government propose to take to settle the issues with Pakistan?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (b). No such proposal has been received.

(c) The Government of India have always been willing to discuss the outstanding problems between the two countries. They have proposed to the Government of Pakistan that the two sides should take immediate steps to normalise relations between them.

विमानों के पुर्जें बनाने का कारखाना

410. श्री ओ० प्र० त्यागी : क्या
रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने उत्तर प्रदेश के
मुरादाबाद जिले में हजरत नगर गढ़ी गांव,
थाना मंतालेर में अमरीकी सहयोग से विमानों
के पुर्जे बनाने का एक कारखाना स्थापित
करने के लिये मंजूरी दी थी ;

(ख) यदि हां, तो यह कारखाना सरकारी
क्षेत्र में है अथवा गैर-सरकारी क्षेत्र में है ;

(ग) केन्द्रीय सरकार कितनी वित्तीय
सहायता देने के लिये सहमत हुई है ;

(घ) क्या कारण है कि यह कारखाना
अभी तक चालू नहीं हुआ है ;

(ङ) क्या सरकार को कारखाने के
प्रबन्धकों द्वारा कारखाने के धन का दुरुपयोग

किये जाने के बारे में कोई जानकारी प्राप्त हुई है ; और

(च) यदि हां, तो उसका व्यौरा क्या है ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री श्री ल० ना० मिश्र) : (क) निम्न निर्माणों के लिए दिल्ली (बाद में उत्तर प्रदेश के जिला मुरादाबाद को तबदील किए गए) नए औद्योगिक उपकरण की संस्थापन के लिए, औद्योगिक विकास तथा कम्पनी कार्यों के मंत्रालय द्वारा सर्वश्री मोहानवी कार्पोरेशन प्राइवेट लिमिटेड दिल्ली (जो अब सर्वश्री अलाईड इण्टर्नेशनल प्रोडक्ट्स लिमिटेड के नाम से मशहूर है) को इण्डस्ट्रीज (डी० एंड आर०) एक्ट के अधीन लाइसेंस संख्या एल० आई० १० (7)/१न०-60 (60) दिनांक 25-1-1960 जारी किया गया था :—

- (1) आटोमोबाइल और विमानों के सामान्य फालनू पर्जे (जैसे कि जिमानों के लिए नट, बोल्ट, पिन, ब्रैकटें, कप्लिंग, यूनिजन, इग्नीशन हार्न और सेपटीबेल्ट पार्ट्स),
- (2) सेल्फ टैपिंग स्क्रू और सेल्फ लुब्रिकेटिंग बीयरिंग और बुश । सर्वश्री अलाईड प्राइवेट कार्पोरेशन यू० एस० १० के साथ सहयोग का अनुमोदन मार्च, 1962 में किया गया था, परन्तु बाद में फर्म ने उपरोक्त फर्म के स्थान पर यू० एस० १० के सर्वश्री टेपसटन इनकार्पोरेशन के साथ सहयोग के लिए इजाजत मांगी थी, और इसका नवम्बर, 1963 में अनुमोदन किया गया था ।

(ख) निजी क्षेत्र में ।

(ग) केन्द्रीय सरकार द्वारा कोई वित्तीय सहायता स्वीकार नहीं की गई ।

(घ) हमीदारों अर्थात् भारत की इण्डस्ट्रियल फाइनेंस कार्पोरेशन और भारत के इण्डस्ट्रियल डिवेलपमेंट बैंक द्वारा देने के लिए स्वीकार की गई वित्तीय सहायता की राशियां अभी फर्म को विमुक्त नहीं की गईं । परिणामस्वरूप फर्म संयंत्र और साजसामान के आयात के लिए वित्त जुटाने को समर्थ नहीं जो विदेश से आना है । इस कारण फर्म ने सरकार को सूचित किया है कि वह संस्थापन की सम्पत्ति और उत्पादन स्थापित करने के लिये समर्थ नहीं है ।

(ङ) और (च)। हमें ऐसी कोई सूचना प्राप्त नहीं हुई ।

सेना के प्रशिक्षण केन्द्रों में विदेशी प्रशिक्षणार्थी

411. श्री हुकम चन्द कछुवाय : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ विदेशों के सेना तथा वायुसेना के कर्मचारी तथा तकनीकी व्यक्ति भारतीय सेना के प्रशिक्षण केन्द्रों में प्रशिक्षण प्राप्त कर रहे हैं ;

(ख) यदि हां, तो देश-वार कितने सेना तथा वायुसेना के कर्मचारी तथा तकनीकी व्यक्ति इन केन्द्रों में प्रशिक्षण प्राप्त कर रहे हैं ;

(ग) गत 15 वर्षों में देश-वार सेना और वायुसेना के कितने कर्मचारियों को इन केन्द्रों में प्रशिक्षण दिया गया ; और

(घ) विदेशियों को दिये गये प्रशिक्षण का व्यौरा क्या है और किन योजनाओं तथा करारों के अन्तर्गत विभिन्न प्रशिक्षण केन्द्रों में यह प्रशिक्षण दिया गया है ?

प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह) : (क) से (घ). सूचना इकट्ठी की जा रही है, और सभा के पटल पर रख दी जायेगी ।

गणतंत्र दिवस की परेड में विदेशी कैडेटों द्वारा भाग लिया जाना

412. श्री हुकम चन्द कछवाय : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 26 जनवरी, 1968 को गणतंत्र दिवस की परेड में कुछ विदेशी कैडेटों ने भी भाग लिया था ;

(ख) यदि हां, तो देसवार इन कैडेटों की संख्या क्या थी ; और

(ग) वे कितने समय तक यहां रहे तथा इस अवधि में उन पर कितनी राशि खर्च की गई ?

प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह) :

(क) से (ग). सूचना इकट्ठी की जा रही है और सभा के पटल पर रख दी जायेगी ।

नई हिन्दी फिल्मों का प्रदर्शन

413. श्री हुकम चन्द कछवाय : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गंत जनवरी से फिल्म निर्माताओं ने इस आशय की कोई घोषणा की थी कि कुछ महीनों में नई फिल्मों का प्रदर्शन बन्द कर दिया जायेगा ;

(ख) यदि हां, तो इसके क्या कारण हैं ; और

(ग) हा फिल्मों में सरकार का क्या कार्रवाई करने का विचार है ?

सूचना तथा प्रसारण मंत्री (श्री के० के० शाह) : (क) से (ग). सरकार ने समाचार-पत्रों में इस आशय की रिपोर्ट देखा है कि सेंट्रल सरकार, उत्तर प्रदेश, दिल्ली और पंजाब के वितरकों और निर्माताओं के बीच फिल्मों को प्रिन्टों के भुगतान के तरीके के बारे में झगड़ा है । तया जाता है कि निर्माताओं और वितरकों में बातचीत हो रही है । सरकार को किस उद्योग से कोई पत्र प्राप्त नहीं हुआ है, अतः कितने कार्यवाही की जरूरत नहीं है ।

HAJ PILGRIMS

415. SHRI M. MEGHACHANDRA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of applications of Haj Pilgrims sent to Mogul Lines, Bombay from the Union Territory of Manipur during 1965, 1966 and 1967;

(b) the number of persons who were actually permitted to leave on Haj from Manipur during the last three years;

(c) whether it is a fact that the former Haj Committee, Manipur has not forwarded many applications to Mogul Line, Bombay although the applications with their fees were received in time; and

(d) if so, the reasons for not sending the applications with the accompanying fees of Magul Line and whether the amount collected was refunded to the applicants?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) Number of applications submitted by the Haj

Pilgrims from the Union Territory of Manipur are given below:

Year	No. of applications submitted
1965	(Information not available. It is being ascertained and will be laid on the Table of the House).
1966	157
1967	131

(b) The number of pilgrims from the Union Territory of Manipur who left for Haj pilgrimage:

Year	No. of Pilgrims
1965	Not available. It is being ascertained and will be laid on the Table of the House.
1966	15
1967	69

(c) and (d). The information is being obtained and will be laid on the Table of the House.

Anglo-U.S. Bases in Indian Ocean

416. SHRI R. BARUA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any further negotiations have taken place regarding the acquisition of islands in the Indian ocean by U.K. for establishing Anglo-U.S. bases there;

(b) if so, the details thereof; and

(c) whether the matter has been finally settled?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF PLANNING AND MINISTER OF EXTERNAL AFFAIRS (SHRIMATI INDIRA GANDHI): (a) and (b). The British Government had acquired four island groups—Chagos Archipelago including Diego Garcia from Mauritius and other three island groups—Aldabra, Farquhar and Desroches from Seychelles. They paid L. 3 million *ex-gratia* to Mauritius for the

Chagos Archipelago and the three other islands were acquired from the local planters.

(c) The British Government had given assurances that they did not intend to use the British Indian Ocean territory for military bases but only as a staging post to provide communication facilities with the Far East. However, in November 1967, the British Government announced that they had decided to drop their plans to go ahead with plan for Aldabra in the British Indian Ocean territory as one of the steps to meet post-devaluation stresses.

मध्य प्रदेश में चांदमारी क्षेत्र

417. श्री गं० च० दीक्षित : क्या रक्षा मंत्रा यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश के कितने जिलों में चांदमारी क्षेत्रों की व्यवस्था की गई है ;

(ख) क्या यह तब है कि कुछ चांदमारी क्षेत्रों में दीवार न होने के कारण गोलियां बेकार चली जाती हैं ;

(ग) यदि हां, तो क्या सरकार का विचार इन चांदमारी क्षेत्रों में ऊंची दीवार बनाने का है ; और

(घ) यदि नहीं, तो इनके क्या कारण हैं ?

प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह) :

(क) से (घ). सूचना इकट्ठी की जा रही है, और सभी के पटल पर रख दी जायेगी ।

मध्य प्रदेश में हज यात्री

418. श्री गं० च० दीक्षित : क्या संबंधित-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) गत वर्ष हज यात्रा करने वाले लोगों में से मध्य प्रदेश के कितने लोग थे ;

(ख) क्या यह सच है कि अन्य राज्यों के हज यात्रियों की तुलना में मध्य प्रदेश के हज यात्रियों की संख्या कम थी ; और

(ग) यदि हाँ, तो इसके क्या कारण हैं ?

प्रधान मंत्री, अशु शक्ति मंत्री, योजना मंत्री तथा बौद्धिक-कार्य मंत्री (श्रीमती इन्दिरा गांधी) : (क) 1967 के दौरान कुल मिलाकर 15,544 यात्री हज के लिये गये थे। इन में से 395 हज यात्री मध्य प्रदेश के थे।

(ख) और (ग). संबद्ध राज्यों के मुस्लिम आवादी के आघार पर हज की सीटें निर्धारित की जाती हैं। इसलिये मध्य प्रदेश के हज यात्रियों के लिये निर्धारित सीटें उन राज्यों के मुकाबले कम होनी ही थीं जिनकी मुस्लिम आवादी ज्यादा है, और उन राज्यों को दी जाने वाली सीटों से ज्यादा हो जाती थीं जिनमें मुस्लिम आवादी कम है।

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORT- ANCE

Death of Shri Deen Dayal Upadhyaya

SHRI KANWAR LAL GUPTA
(Delhi Sadar): The hon. Minister who has to reply to my notice is not here.

I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The tragic death of Shri Deen Dayal Upadhyaya, President of the Jan Sangh."

श्री हुकम चन्द कछवाय (उज्जैन) : गृह-मंत्री सदन में नहीं हैं। यह सदन का

अपमान है। प्रधान मंत्री इसका जवाब दें।

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND COMMUNI-
CATIONS (DR. RAM SUBHAG
SINGH): He is in the Rajya Sabha
and he will be coming soon.

THE PRIME MINISTER, MINIS-
TER OF ATOMIC ENERGY, MINIS-
TER OF PLANNING AND MINISTER
OF EXTERNAL AFFAIRS (SHRI-
MATI INDIRA GANDHI): He will
be here in a minute.

DR. RAM SUBHAG SINGH: Any-
how, I shall read out the reply.

Shri Deen Dayal Upadhyaya Presi-
dent of Bhartiya Jana Sangh, was
found dead near Mughalsarai Railway
Station in the early hours of Febru-
ary 11, 1968. The U.P. Police are in-
vestigating the circumstances of the
tragic death of this eminent public lea-
der who had made a notable con-
tribution to the political life of the
country. The Central Government
made the services of three experts in
forensic science available to the in-
vestigating authorities on 12th Feb-
ruary, 1968. At the request of the
Chief Minister, Uttar Pradesh, it has
now been decided to entrust the in-
vestigation to the Central Bureau of
Investigation and a D.I.G of the Bureau
is proceeding immediately to the
scene of occurrence. The House will
appreciate that notwithstanding the
deep anxiety felt by large number of
people it is not possible for me to say
anything at this stage about the cause
of Shri Upadhyaya's death.

श्री कंबलरलाल गुप्त : श्री उपाध्याय का अन्त बहुत मिस्टीरियस सर्कमस्टांसिज में हुआ है। यह किसी पोलिटिकल पार्टी का सवाल नहीं है। मेरा तो यह निश्चित मत है कि यह कोई एक्सिडेंट नहीं है, यह मडर है। अगर यह ट्रेंड देश में कुछ और बढ़ गया तो फिर कोई भी पोलिटिकल बकरं यहां पर सेफ नहीं होगा और किसी भी बड़े से बड़े आदमी को हटाने के लिए केवल